



LEGISLATIVE ASSEMBLY OF THE STATE OF
GOA

**The Goa Legislative Diploma No. 2070 dated
15-4-1961 (Amendment) Bill, 2026**

(Bill No. 51 of 2026)

(As passed by the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM SEPTEMBER,
2026

**The Goa Legislative Diploma No. 2070 dated
15-4-1961 (Amendment) Bill, 2026**

(Bill No. 51 of 2026)

A

BILL

*further to amend the Legislative Diploma No. 2070 dated 15-4-1961, in
its application to the State of Goa.*

BE it enacted by the Legislative assembly of Goa in the Seventyseventh Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa Legislative Diploma No. 2070 dated 15-4-1961 (Amendment) Act, 2026.

(2) It shall be deemed to have come into force on the 10th day of April, 2026.

2. Amendment of article 372-B.— In article 372-B of the Legislative Diploma No. 2070 dated 15-4-1961, (hereinafter referred to as the “principal Act”),- in clause (3) and (16), for the words “six months”, the words “eighteen months” shall be substituted.

3. Repeal and Savings.— (1) The Goa Legislative Diploma No. 2070 dated 15-4-1961 (Amendment) Ordinance, 2026 (Ordinance No. 3 of 2026) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.
